

Tripura Hindu Marriage Registration Rules, 1957

(Alongwith Amendment dt. 23.03.1991)



Part III .- Acts of the Government of Triputs.

No. F 3(145)-LR/55 Tripura Administration Office of the Judl. Secretary & Legal Remembrancer.

The following Rules are published in the Tripura Cazette for general information. Agartala, the 27th August, 1957.

R. N. SHINGHAL Judl. Socretary & Legal Remembrancer.

TRIPURA ADMINISTRATION OFFICE OF THE JUDICIAL SECRETARY & L. R.

No. F. 3(145)-LR/55.

Agartala, the 26th August, 1957.

MOTIFICATION. In exercise of the powers conferred by sub-sections (1) and (4) of section 8 of the Hindu Marriago Act, 1955 (25 of 1955) read with Government of India, Ministry of Law Notification! No. S. R. O. 2063, dated the 19th September, 1955 the Chief Commissioner, Tripura is pleased

- RULES.
- (i) These rules may be called the Tripura Hindu Marriage Registration Rules, 1957.
 - (ii) They extend to the whole of the Territory of Tripura.
 - (iii) They shall come into force with immediate effect
- In these rules unless the context otherwise requires,-
 - (a) "Act" means the Hindu Sterringe Act, 1955 (25 of 1955);
 - (b) "Marriago" means the Hindu Marriage selemnised under the Act;
 - (e) "Registor" means the Hindu Marriago Register kept under section 8 of the Act; (d) "Registrar" means an officer appointed by the Chief Commissioner to discharge the
 - functions of a Registrar under the Act and these rules; (e) "Section" means a section of the Act;

 - (f) "Form" means a form appended to these rules.
- 3. (i) Every Registrar shall maintain a register which shall be in the form of a book in Form 'B' appended to these rules, consisting of blank pages socially numbered.
- (ii) The Registrar shall certify under his signature, on the title page of every blank register, the number of pages actually contained in such register, and shall also note the date on which the register was opened by him.
- (iii) The registers, used by the Registers, shall be numbered socially, beginning with
- 4. (i) Every application for registration of particulars relating to a marriage, shall be made to the Registrar in the Form 'A' appended to these rules within a period of thirty days from the date of the marriage. Such application shall be signed by the parties to the marriage, and where the bride shall not have completed the age of 18 years, it shall, in addition, be signed by her guardian in marriage with whose coment the marriage was selemnised.
 - (ii) Such application shall also be signed by the officiating priest, if any,
 - (iii) It shall, be accompanied by a fee of Ra. 2.

(iv) The application shall be endersed by the Registrar with the following enderseme

- on payment of a fee of Rs. 4/- per certified extract from the Register.
- 6. (i) If any application received by the Registrar under rule 4 is not accompanied be a fee of Rs. 2, or it is defective in any respect the Registrar shall refuse to entertain the application, unless the parties to the marriage pay the said fee or remedy the defect, as the case may be, within such time as may be specified by him.
- (ii) If the Registrar receiving such application has no jurisdiction to receive the same he shall send the application to the Registrar having such jurisdiction and inform the persons making the application accordingly.
- 7. (i) Blank forms of application shall on request be supplied free of charge to the parties to a marriage by the Registrar.
- persons as he may deem fit a reasonable number of blank forms provided that such priest or to such other other person undertakes to render an account of the forms, when he requests for further supply of such forms.
- 8. The Registrar shall pass a receipt for each amount received by him in the following form, namely:—

"UNDER THE HINDU MARRIAGE ACT, 1955 (25 of 1955). Received by him as follows:-

s. Np

for registration of marriage

*For certified extracts from the register.......

Date195

Registrar of Marriages

9. All the fees received by the Registrar shall be credited to the Administration.

*Here fill in the number of certified extracts.

FORM A. (SEM BULK 4)

APPLICATION FOR REGISTRATION OF A MARRIAGE UNDER SECTION 8

OF THE HINDU MARRIAGE ACT, 1955 (25 OF 1955).

1." Date of marriage...

2. Place of marriage (with sufficient particulars to locate the place).....

3. Name and paroutage of parties.

Bon of (Wife)

Daughter of

Husband Wife

Husband.

Husband.

1. Age and date of birth.....

5. Pormanent dwelling place, if any,

6. Present dwelling place.

7. Relationship, if any of parties before marriage.

8. (a) Status of the bridegroom at the time of marriage whether Unmarried/Widower/Divorced.

(b) Status of the bride at the time of marriage, whother Unmarried/Widow/Divorced.

in accordance with our customary rites and coremonies and we declare that we have been livingether as husband and wife ever since the date noted above.

We hereby declare that

- Thorn & (i) poither of us had a spouse living at the time of the marriage,
- , alid. (ii) noither of us is an idiot or a lunatic,
- (iii) both of us had completed the ego of eighteen years at the time of the marriage.

...... the husband had completed the age of eighteen years and the wife

" "rigara Gazetto, Part III & Suppliment I, October 5, 1957 A. D.

completed the age of fi teen years at the time of the marriage the consent of the guardian of the wife viz......(here enter name, parentage, age, address and relationship of the guardian had been obtained for the marriage.

(iv) we are not within the degree of prohibited relationship:

according to the custom or usage having the force of law, governing each of us a marring between us is permitted, though we are Sapindas of each other.

(Note: - Score out whichever is not applicable)

- v) we have been residing within the jurisdiction of .. the Registrar at for a period of not less than thirty days immediately preceding the date of the - application
- *Signature of the father or guardian in marriage with whose consent the marriage was selemnised
- (a) Full name of the officiating prient.
 - b) His ago
 - (c) Usual place of residence
 - (d) Address
 - (e) Signature of the officiating priest, with date

VERIFICATION.

..... (the husband and (the wife), hereby verify that the particulars of our marriago given above are true to the best of a knowledge and belief.

Signed and verified this......day of 195 (1).....(ITunbo.

(2)....(Wife)

To be filled in only in such cases where the bride is at the time of her marriage be 18 years of age. FORM 'B'

Register of Marriages under the Hindu Marriage Act, 1955.

(See Rule 3)

Nome & Ago & date of parentage of birth	Permanent dwelling place, if any	Present dwelling place	If the wife was below eighteen at the time of marriage the name, parentage, age, relationship & address of guardian whose consent was obtained	Signature of the parties	Signature of the
Si. No. No. & dc. of applia Date & place of m Husband Wife	Husband Fr	Husband Wife		Huabanda Surabanda History	

By order of the Chief Commissioner, R. N. SHINGHAL Secretary, Tripura Administration,





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Pub lished in the

EXTRAORDINARY ISSUE OF TRIPURA GAZETTE.



TRAON NONE VENCOUS 230400 AL-TRAOS ROBER

Agartala, Saturday, March 23, 1991 A. D. Chaitra 2, 1913 S. E.



No.F. 7(3)-REV/85

Dated, Agartala, the 5th March, 1991.

NOTIFICATION

In exercise of the powers conferred by the Sub-section (1) and (4) of Section 8 of the Hindu Marriage Act, 1955 (25 of 1955) the State Government hereby makes the following Rules, namely:—

The Tripura Hindu Marriage Registration (Amendment) Rules, 1990.

 (i) These Rules may be called the Tripura Hindu Marriage Registration (Amendment) Rules, 1990.

Short title and commencement,

- (ii) They extend to the whole of State of Tripura.
- (iii) These Rules shall come into force with immediate effect.
- 2. (i) In clause (1) of Rules 4 of the Tripura Hindu Marriage Registration Rules, 1957 (herein-after called the Principal Rules) the last sentence beginning with the words "such application" and ending with the words "was solemnised" shall be substituted by the sentence, "such application shall be signed by the parties to the marriage".

- (ii) In clause (iii) of rules 4 of the Principal Rules, for the abbreviation and figure 'Rs. 2/-' the abbreviation and figure 'Rs. 100/-' shall be substituted.
- (iii) In clause (iv) of Rules 4 of the Principal Rules the abbreviation and figure 'Rs. 2/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
- 3. In Rules 5 of the Principal Rules the abbreviation and figure 'Rs. 4/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
- 4. In clause (i) of Rule 6 of the Principal Rules, the abbreviation and figure 'Rs 2/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
- 5. The form 'A' appended to the Principal Rules shall be substituted by the following Form 'A'.

FORM—A (See Rule 4)

APPLICATION FOR REGISTRATION OF A MARRIAGE UNDER SECTION 8 OF THE HINDU MARRIAGE, ACT. 1955 (25 OF 1955).

1.	Dated of marriage	'	
2.	Place of marriage (with sufficient pa	articulars to	locate the place)
			(Husband)
3.	Name and parentage of parties		son of (Wife)
			Daughter of
4.	Age and date of birth		Husband
			Wife
5.	Permanent dwelling place if any		Husband Wife
6.	Present dwelling place.		Husband: Wife:
7.	Relationship, if any, of		

parties before marriage.

8. (a) Status of the bridegroom at the time of marriage whether Unmarried Widow/divorced.
(b) Status of the bride at the time of marriage whether Unmarried/ Widow/divorced.
9. A Hindu marriage was solemnised betweenand
on at in accordance with our customary
rites and ceremonies and we declare that we have been living-together as husband and wife ever since the date noted above.
We hereby declare that
(i) neither of us had a spouse living at the time of the marriage.
(li) neither of us is an idiot or a lunatic.
(iii) the bridegroom has completed the age of 21 (twentyone years) and the bride the age of 18 (eighteen years) at the time of the marriage:
iv) we are not within the degrees of prohibited relationship unless the custom or usage governing each of them permits of a marriage between the two;
v) we are not sapindas of each other, unless the custom or usage governing each of them permits of a marriage between the two;
vi) we have been residing within the jurisdiction of for a the Registrar at for a period of net less than thirty days immediately preceding the date of this application.
10. a) Full name of the officiating priest———
b) His age-
c) Usual place of residence
d) Address———
e) Signature of the officiating priest, with date-

VERIFICATION

the

No() particulars of our marriag	the husband and e given above are true	to the best of	wife), do hereby our knowledge	verify and beli	that ef.
Signed	and verified this		day of		19
	(i)(i)		(Husb	and)	
· ·	(ii)	···· = ··············	(Wife)		
HIGH GOVER		1	By order of the		τ,
No. of the last of			Secretary to Govt. of Tr	o the	

Printed at the Tripura Government Press, Agartala.

Pub lished in the EXTRAORDINARY ISSUE OF TRIPURA GAZETTE.



Agartala, Saturday, March 23, 1991 A. D. Chaitra 2, 1913 S. E.



Government of Tripura Revenue Department

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1.	Dated of marriage	
2.	Place of marriage (with sufficient particulars to loc	eate the place)
		(Husband)
3.	Name and parentage of parties	son of
,		(Wife)
		Daughter of
4.	Age and date of birth	Husband
-	1.	Wife
5.	Permanent dwelling place if any	Husband
6.	Present dwelling place.	Husband: Wife
7.	Relationship, if any, of	

8. (a) Status of the bridegroom at the time of marriage whether Unmarried/Widow/divorced.
(b) Status of the bride at the time of marriage whether Unmarried/Widow/divorced.
9. A Hindu marriage was solemnised between
On
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We hereby declare that
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(li) neither of us is an idiot or a lunatic.
 (iii) the bridegroom has completed the age of 21 (twentyone years) and the bride the age of 18 (eighteen years) at the time of the marriage: iv) we are not within the degrees of prohibited relationship unless the custom or usage governing each of them permits of a marriage between the two;
v) we are not sapindas of each other, unless the custom or usage governing each of them permits of a marriage between the two;
vi) we have been residing within the jurisdiction of for a period of not less than thirty days immediately preceding the date of this application.
10. a) Full name of the officiating priest———
b) His age———
c) Usual place of residence——
d) Address———
e) Signature of the officiating priest, with date-

VERIFICATION

No particular	s of our marriage given above are true to	the wife), do hereby verify that the the best of our knowledge and belief.
	Signed and verified this	day of 4199
	(i)	(Husband)
	(ii)	(Wife)
	THOSE CORECT INSTANTAL IN	By order of the Governor,
AGALLIA PRIGE		R. K. Mathur Secretary to the
	Sent and the sent	Govt. of Tripura.